

GOVERNMENT OF INDIA  
MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION  
DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION

LOK SABHA  
UNSTARRED QUESTION NO. 347  
TO BE ANSWERED ON 05 FEBRUARY, 2019

SHORTFALL IN ALLOCATION OF WHEAT

347. SHRI BALABHADRA MAJHI:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

(a) whether the Government is aware of net shortfall allocation of 29,639.003 MT wheat under NFSA during the period from November 2015 to February 2017 consequent upon recent revision of Central allocation for the State of Odisha, if so, the details thereof; and

(b) whether the Government is taking necessary steps to recoup the shortfall allocation of 29,639.003 MT wheat under NFSA during the said period to the State of Odisha since the same has already been distributed to beneficiaries, if so, the details thereof?

A N S W E R

MINISTER OF STATE FOR CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION  
(SHRI C. R. CHAUDHARY)

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(a) & (b): The Government of Odisha has requested for release of shortfall allocation of 29,639.003 MT of wheat under the National Food Security Act, 2013 (NFSA) from November, 2015 to February, 2017. This Department has been allocating foodgrains to the State Government of Odisha as per their demand. Odisha implemented NFSA w.e.f. November, 2015 and accordingly, as per the request of the State Government, the wheat-rice ratio within the overall allocation has been revised from time to time as per beneficiaries identified by the State and their demand for change in ratio of wheat & rice. The Government of Odisha had earlier requested for release of shortfall allocation of 99,960 MT of rice from November, 2015 to February, 2017. In order to recoup this shortfall, a revision in the allocation of rice with an equivalent reduction in the allocation of wheat within the total foodgrains allocation to the State was done in June, 2018. The State Government was informed that this was a onetime measure keeping in view that excess rice had already been distributed by the State Government to the beneficiaries and that in future, distribution of foodgrains should be strictly as per the stipulated allocation.

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